

(c) and (d). Proposals, as and when received for setting up of units under the scheme of 100% export-oriented units, are considered on merits of each case.

#### Rural Development by Companies

2914. SHRI HARISH RAWAT : Will the Minister of FINANCE be pleased to state :

(a) whether any State-wise details are available regarding the works started for rural development by various companies under the scheme to reduce expenditure and investment to a certain extent;

(b) if so, the standard of performance of these schemes being carried out under this programme;

(c) whether evaluation of this type of programmes has been made, State-wise; and

(d) if so, the conclusions thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : (a) State-wise details regarding the works started for rural development programme by various companies are not readily available. The same are being collected and will be laid on the Table of the House as soon as possible.

(b) to (d). National Institute of Public Finance and Policy, New Delhi, have been entrusted with the task of evaluating the impact of these incentives and their report is awaited.

#### Scheme to Encourage the Export of Woollen Articles

2915. SHRI HARISH PAWAT : Will the Minister of SUPPLY AND TEXTILES be pleased to state :

(a) whether his Ministry propose to formulate any special scheme during this year to encourage the export of woollen articles;

(b) if so, whether carpet industry is also proposed to be given special incentive under this scheme;

(c) if so, whether any special scheme has been chalked out for the benefit of carpet weavers of Bhadoi and Chamoli in Uttar Pradesh; and

(d) if so, the details of this scheme ?

THE MINISTER OF STATE OF THE MINISTRY OF SUPPLY AND TEXTILES (SHRI CHANDRASHEKHAR SINGH) :

(a) A detailed export development programme has been prepared for woollen knitwear under the 5 year ITC/SIDA Programme which envisages strengthening and modernizing the productive base of knitwear; visit to India of experts on design, marketing and knitting and strengthening trade information system.

(b) to (d). A separate scheme of Advance Training for Carpet Weaving and allied processes has been prepared by Development Commissioner (Handicrafts), in Bhadoi and Mirzapur area, for improvement in their skill. Action has also been initiated for opening fifty-five Advance Training Centres in Bhadoi-Mirzapur belt and for setting up an Institute for Carpet Technology at Bhadoi.

[English]

#### Misuse of Concessions granted for Export of Finished Leather

2916. SHRI V. SOBHANADREE-SWARA RAO : Will the Minister of COMMERCE be pleased to state :

(a) whether Government allow some concessions for the export of finished leather;

(b) if so, the details of this concession;

(c) whether Government have any machinery to check that some finished leather after some chemical treatment is not exported as finished leather just to avail the concession; and

(d) if so, the details of such cases detected and action taken ?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI P. A. SANGMA) : (a) No, Sir.

(b) Does not arise.

(c) Only such leather is allowed to be exported as finished leather, as is in conformity with the Indian Standard Guidelines for Identification of Finished Leather for Export (IS : 8170-1981) (Third Revision). The responsibility to ensure this rests with the Customs authorities. Where there is a dispute the Custom authorities send the goods to the Central Leather Research Institute, Madras

for a technical opinion. If the opinion is that the goods are finished leather as per ISI norms, it is allowed for export as finished leather, failing which it is to be taken as semi-processed leather.

(d) Does not arise.

**Losses suffered/profits earned by Public Sector Undertakings**

2917. SHRI V. SOBHANADREE-SWARA RAO : Will the Minister of FINANCE be pleased to state :

(a) the details of losses suffered/profits earned by public sector undertakings during the last two years ending March, 1985;

(b) in case the undertakings are suffering

losses the reasons for the same and names of undertakings which constantly running into losses and the amount of loss suffered during the period;

(c) names of undertakings, if any, which have constantly been earning profit and the amount of profit earned during the period by each of these public sector undertakings; and

(d) steps taken by Government to further improve the functioning of the public undertakings so that there is no loss ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : (a) The Central Public Enterprises have earned not profits on an overall basis during 1983-84 and 1984-85 (provisional) as detailed below :

	(Rs. in crores)	
	1983-84	1984-85 (provisional)
Net profit made by profit making enterprises	1780.04	2261.27
Net loss made by loss making enterprises	(—) 1534.37	(—) 1305.15
Overall net profit	245.67	956.12

The figures for 1984-85 are based on quick estimates and are, hence, provisional.

(b) and (c). A statement showing the names of public enterprises which made profits continuously for the last ten years ending 1983-84 and the names of those incurred losses continuously during the above period is given below. The amounts of profits made or losses incurred by these undertakings are available in the Public Enterprises Survey of the respective years, placed on the Table of Lok Sabha every year.

The reasons for losses vary from enterprise to enterprise. However, the broad reasons are increase in prices of inputs, non-availability or inadequate availability of power, uneconomic prices, outdated technology, surplus manpower, etc.

(d) The measures taken to improve the functioning of public enterprises include, *inter alia*, regular monitoring of performance,

provision of captive and standby generation of power, investment in balancing facilities, upgradation of technology, training and retraining of personnel, and adoption of various cost control measures.

**Statement**

*Enterprises making Profits continuously for the ten years ending 1983-84*

**Name of the Company**

1. Indian Rare Earths Limited.
2. Hindustan Petroleum Corporation Ltd.
3. Indian Oil Blending Limited.
4. Indian Oil Corporation Limited.
5. I.B.P. Co. Limited.
6. Lubrizol India Limited.